

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

Civil Appeal No 2396 of 2011

The Commissioner of Income Tax-5

.... Appellant(s)

Versus

M/s GBL Power Ltd (Now known as GBLL Power Ltd)

....Respondent(s)

WITH

C.A. No. 6274/2012

SLP(C) No. 19744/2011

C.A. No. 6278/2012

SLP(C) No. 8383/2013

C.A. No. 4982/2015

SLP(C) No. 27704/2014

SLP(C) No. 29196/2019

SLP(C) No. 28657/2019

SLP(C) No. 3347/2015

SLP(C) No. 6057/2010

SLP(C) No. 19622/2017

SLP(C) No. 10994/2018

C.A. No. 2226/2012

C.A. No. 3491/2012

C.A. No. 7536-7537/2011

C.A. No. 6863/2018

C.A. No. 6214/2021

C.A. No. 4549/2019

C.A. No. 6215/2021

C.A. No. 9553/2018

C.A. No. 2280/2019

SLP(C) No. 7068/2021

SLP(C) No. 26087/2019

C.A. No. 272/2021

C.A. No. 6281/2011

C.A. No. 5102/2012

C.A. No. 4981/2015

C.A. No. 4430/2012

SLP(C) No. 20650-20651/2012

SLP(C) No. 20653/2012

SLP(C) No. 25728/2012

SLP(C) No. 31859/2012

C.A. No. 6403/2017

SLP(C) No. 22295/2011

C.A. No. 7821/2011

C.A. No. 631/2013

SLP(C) No. 21839/2012

C.A. No. 7778/2011

C.A. No. 7666/2011

C.A. No. 7144/2011

C.A. No. 247/2012

C.A. No. 7145/2011

C.A. No. 7146/2011

C.A. No. 8694/2011

C.A. No. 8046/2011

C.A. No. 8043/2011

C.A. No. 8695/2011

C.A. No. 8045/2011

C.A. No. 8696/2011

C.A. No. 248/2012

SLP(C) No of 2024
Diary No. 12749-2018

SLP(C) No. 14122/2020

SLP(C) No. 14121/2020

C.A. No. 4960/2013

C.A. No. 14315/2015

C.A. No. 14327/2015

C.A. No. 14338/2015

C.A. No. 7847/2012

SLP(C) No. 26357/2019

C.A. No. 7010/2012

C.A. No. 4516/2013

C.A. No. 6817/2013

C.A. No. 4519/2013

SLP(C) No. 21267/2012

SLP(C) No. 17711/2023

C.A. No. 1381/2016

C.A. No. 796/2013

C.A. No. 8353/2016

C.A. No. 10300/2016

C.A. No. 64/2019

C.A. No. 169/2019

C.A. No. 5973/2019

SLP(C) No. of 2024
Diary No. 15797-2024

C.A. No. 4630/2012

C.A. No. 8219/2012

C.A. No. 8706/2013

C.A. No. 5748/2012

C.A. No. 4/2012

SLP(C) No. 32803/2018

C.A. No. 2074/2012

C.A. No. 2075/2012

C.A. No. 288/2015

C.A. No. 3416/2012

C.A. No. 3767/2015

C.A. No. 380/2015

SLP(C) No. 6464/2015

SLP(C) No. 7558/2015

SLP(C) No. 19939/2015

C.A. No. 1566/2016

C.A. No. 9386/2014

C.A. No. 6375/2016

SLP(C) No. 12267/2019

C.A. No. 643/2016

C.A. No. 5975/2014

C.A. No. 264/2015

SLP(C) No. 19009/2012

C.A. No. 3796/2014

C.A. No. 5289/2012

C.A. No. 5293/2012

C.A. No. 5292/2012

C.A. No. 5295/2012

C.A. No. 5291/2012

C.A. No. 5288/2012

C.A. No. 6377/2016

C.A. No. 6380/2016

C.A. No. 31/2017

C.A. No. 8721/2018

C.A. No. 2425/2017

C.A. No. 8718/2018

C.A. No. 9366/2017

C.A. No. 9414/2018

**SLP(C) No of 2024
(Diary No. 38336/2018)**

C.A. No. 1995/2019

C.A. No. 7021/2021

C.A. No. 101/2014

C.A. No. 10731/2017

C.A. No. 7827/2012

C.A. No. 7211/2012

C.A. No. 7943/2012

C.A. No. 745/2013

C.A. No. 9186/2012

C.A. No. 8328/2012

C.A. No. 626/2015

C.A. No. 627/2015

C.A. No. 628/2015

C.A. No. 631/2015

C.A. No. 635/2015

C.A. No. 637/2015

C.A. No. 8799/2012

C.A. No. 630/2015

C.A. No. 629/2015

C.A. No. 636/2015

C.A. No. 634/2015

C.A. No. 632/2015

C.A. No. 644/2015

C.A. No. 633/2015

C.A. No. 645/2015

C.A. No. 638/2015

C.A. No. 640/2015

C.A. No. 639/2015

C.A. No. 643/2015

C.A. No. 641/2015

C.A. No. 642/2015

SLP(C) No. 10263/2014

C.A. No. 5713/2015

C.A. No. 5714/2015

C.A. No. 5715/2015

C.A. No. 5716/2015

C.A. No. 5259/2019

C.A. No. 5838/2019

C.A. No. 7684/2019

C.A. No. 7685/2019

C.A. No. 7688/2019

C.A. No. 520/2021

C.A. No. 2738/2021

C.A. No. 4452/2021

C.A. No. 7717/2021

C.A. No. 7718/2021

C.A. No. 2228/2022

C.A. No. 4701/2022

C.A. No. 4741/2022

SLP(C) No. 462/2024

C.A. No. 2955/2014

C.A. No. 4583/2014

C.A. No. 1008/2014

SLP(C) No. 20931/2014

SLP(C) No. 25404/2016

SLP(C) No. 4633/2014

SLP(C) No. 4634/2014

C.A. No. 1925/2014

C.A. No. 1109/2015

C.A. No. 9504/2013

SLP(C) No. 23921/2022

C.A. No. 3962/2013

C.A. No. 2782/2014

C.A. No. 4453/2017

C.A. No. 11152/2018

SLP(C) No. 3704/2018

C.A. No. 398/2015

SLP(C) No. 3556/2018

SLP(C) No. 22255/2019

C.A. No. 930/2016

C.A. No. 935/2016

C.A. No. 14272/2015

C.A. No. 696/2014

SLP(C) No. 9445/2014

SLP(C) No. 14519/2017

SLP(C) No. 4439/2018

C.A. No. 5689/2014

C.A. No. 10235/2014

C.A. No. 10236/2014

C.A. No. 5132/2015

C.A. No. 6063/2016

C.A. No. 8428/2014

C.A. No. 1458/2017

C.A. No. 14557/2015

C.A. No. 14575/2015

C.A. No. 14572/2015

C.A. No. 4070/2014

C.A. No. 3276/2017

C.A. No. 10573/2018

C.A. No. 8588/2014

C.A. No. 5091/2015

C.A. No. 5556/2019

C.A. No. 6043/2019

C.A. No. 14137/2015

C.A. No. 14138/2015

C.A. No. 5674/2014

SLP(C) No _____ of 2024
(Diary No. 22359/2018)

SLP(C) No. 18952/2018

C.A. No. 4839/2015

SLP(C) No. 2269/2021

C.A. No. 5798/2015

C.A. No. 2108/2016

SLP(C) No. 25842/2023

SLP(C) No. 3245/2022

C.A. No. 8115/2014

SLP(C) No. 33438/2014

C.A. No. 18296/2017

C.A. No. 18299/2017

C.A. No. 553/2020

C.A. No. 485/2020

C.A. No. 491/2020

C.A. No. 4268/2015

SLP(C) No. 36425/2014

C.A. No. 5839/2013

C.A. No. 10797/2014

SLP(C) No. 9900/2023

C.A. No. 5385/2016

C.A. No. 5382/2016

C.A. No. 6489/2016

C.A. No. 3768/2015

C.A. No. 5301/2015

C.A. No. 4375/2015

C.A. No. 5099/2015

C.A. No. 5385/2015

C.A. No. 1061/2017

C.A. No. 1548/2017

C.A. No. 1300/2019

C.A. No. 3343/2016

C.A. No. 145/2016

C.A. No. 21852/2017

C.A. No. 1632/2020

SLP(C) No. 14063/2023

SLP(C) No. 22267/2023

SLP(C) No. 23595/2023

SLP(C) No. of 2024
(Diary No. 51696/2023)

C.A. No. 4731/2024

C.A. No. 144/2016

C.A. No. 3937/2017

C.A. No. 526/2016

C.A. No. 5909/2016

C.A. No. 5905-5906/2016

C.A. No. 5904/2016
C.A. No. 8403/2017
C.A. No. 11201/2017
C.A. No. 6666/2015
SLP(C) No. 24371/2015
C.A. No. 14528/2015
SLP(C) No. 16566-16567/2023
C.A. No. 13383/2015
C.A. No. 7330/2018
C.A. No. 1426/2016
C.A. No. 5000/2016
C.A. No. 4230/2016
C.A. No. 5475/2016
SLP(C) No. 22182/2016
SLP(C) No. 12970/2020
C.A. No. 13569/2015
SLP(C) No. 15707/2021
SLP(C) No. 32938/2018
C.A. No. 4721/2017
C.A. No. 3501/2016
C.A. No. 11341/2016
SLP(C) No. 19634/2019
SLP(C) No. 7316/2020
C.A. No. 4223/2020

C.A. No. 4224/2020
SLP(C) No. 23111-23112/2017
SLP(C) No. 20708/2017
SLP(C) No. 16201/2018
C.A. No. 9161/2018
SLP(C) No. 14994/2019
C.A. No. 6374/2016
C.A. No. 10878/2016
C.A. No. 10879/2016
SLP(C) No. 19377/2023
C.A. No. 8885/2016
SLP(C) No. 759/2022
SLP(C) No. 2348/2022
SLP(C) No. 2674/2022
SLP(C) No. 541/2024
SLP(C) No. of 2024
(Diary No. 15468/2024)
SLP(C) No. 14062/2023
SLP(C) No. 1186/2022
SLP(C) No. 542/2024
SLP(C) No. 540/2024
SLP(C) No. 2223/2024
SLP(C) No. 34613/2016
C.A. No. 11345/2016
C.A. No. 1266/2017

C.A. No. 3369/2017
C.A. No. 8293/2018
C.A. No. 1265/2017
C.A. No. 4953/2018
C.A. No. 6013/2018
C.A. No. 3751/2024
C.A. No. 7109/2017
C.A. No. 7110/2017
C.A. No. 2533/2019
C.A. No. 5511/2017
C.A. No. 5505/2017
C.A. No. 18277/2017
C.A. No. 8696/2017
SLP(C) No. 780/2019
C.A. No. 1286/2019
C.A. No. 12205/2018
SLP(C) No. 2099/2024
SLP(C) No. 529/2019
C.A. No. 8033/2018
C.A. No. 8035/2018
C.A. No. 20044/2017
SLP(C) No. 33871/2017
C.A. No. 11037/2017
C.A. No. 12054/2017

SLP(C) No of 2024
(Diary No. 19408/2020)

SLP(C) No of 2024
(Diary No. 20979/2020)

C.A. No. 12059/2017

C.A. No. 21832/2017

C.A. No. 8714/2018

C.A. No. 8716/2018

SLP(C) No. 21425/2019

C.A. No. 8713/2018

C.A. No. 12544/2017

C.A. No. 5252/2024

C.A. No. 2271/2018

SLP(C) No. 760/2019

SLP(C) No 6520 of 2018

C.A. No. 3959/2018

C.A. No. 11491/2018

C.A. No. 10910/2018

C.A. No. 10913/2018

C.A. No. 10909/2018

C.A. No. 10912/2018

SLP(C) No. 9296/2018

SLP(C) No. 17122/2019

SLP(C) No. 28222/2018

C.A. No. 4886/2018

C.A. No. 4888/2018
C.A. No. 4889/2018
SLP(C) No. 22837/2023
SLP(C) No. 16692/2018
C.A. No. 7345/2024
SLP(C) No. 16544/2018
C.A. No. 3379/2023
C.A. No. 3382/2023
C.A. No. 3386/2023
C.A. No. 3384/2023
SLP(C) No. 189/2019
SLP(C) No. 191/2019
SLP(C) No. 26117/2018
C.A. No. 7324/2018
SLP(C) No. 2667/2020
SLP(C) No. 10733-10734/2021
SLP(C) No. 20303/2021
SLP(C) No. 10122/2022
SLP(C) No. 24884/2018
SLP(C) No. 23662/2018
SLP(C) No. 31958/2018
SLP(C) No. 21333/2019
SLP(C) No. 15669/2019
SLP(C) No. 15022/2019

SLP(C) No. 15117/2019

SLP(C) No. 21191/2019

SLP(C) No. 17114/2019

SLP(C) No. 23320/2019

C.A. No. 10055/2018

SLP(C) No. 24743/2018

C.A. No. 1714/2024

C.A. No. 12231/2018

SLP(C) No. 9325/2018

SLP(C) No. 6891/2018

SLP(C) No. 8474/2018

SLP(C) No. 11852/2018

SLP(C) No of 2024
(Diary No. 17976/2018)

SLP(C) No. 11440/2020

SLP(C) No. 32775/2018

SLP(C) No. 3826/2019

C.A. No. 11920/2018

SLP(C) No of 2024
(Diary No. 33387/2018)

SLP(C) No. 4174-4175/2023

C.A. No. 98/2019

SLP(C) No. 2934-2935/2019

SLP(C) No of 2024
(Diary No. 13648-2019)

SLP(C) No. 164/2019

SLP(C) No. 5220/2019

SLP(C) No. 6655/2019

SLP(C) No. 6490/2019

SLP(C) No. 7550/2019

SLP(C) No. 7502/2019

SLP(C) No. 6489/2019

SLP(C) No. 6504/2019

SLP(C) No of 2024
(Diary No. 5852/2019)

SLP(C) No. 7144/2019

SLP(C) No. 6512/2019

SLP(C) No of 2024
(Diary No. 6041/2019)

SLP(C) No of 2024
(Diary No. 6044-2019)

SLP(C) No. 7361/2019

SLP(C) No of 2024
(Diary No. 7696-2019)

SLP(C) No of 2024
(Diary No. 7789/2019)

SLP(C) No. 9568/2019

SLP(C) No. 10397/2019

SLP(C) No. 14495/2019

SLP(C) No of 2024
(Diary No. 6026/2019)

SLP(C) No. 14478/2019

SLP(C) No. 8717/2019

SLP(C) No. 12960/2020

SLP(C) No. 8557/2019

SLP(C) No. 12667/2020

SLP(C) No. 13685/2021

SLP(C) No. 8445/2019

C.A. No. 300/2024

C.A. No. 301/2024

SLP(C) No. 10311/2019

SLP(C) No of 2024
(Diary No. 5278/2024)

SLP(C) No of 2024
(Diary No. 52888/2023)

SLP(C) No of 2024
(Diary No. 21061/2017)

SLP(C) No of 2024
(Diary No. 30548/2017)

C.A. No. 3933/2024

C.A. No. 5206/2019

C.A. No. 5796/2019

C.A. No. 6274/2019

SLP(C) No. 20001/2019

SLP(C) No. 14944/2019

SLP(C) No. 16615-16618/2019

SLP(C) No. 16007/2019

SLP(C) No. 16951/2019

SLP(C) No. 23322/2019

C.A. No. 9674/2019

SLP(C) No. 18516/2019

SLP(C) No. 17052/2019

SLP(C) No. 17003/2019

SLP(C) No. of 2024
(Diary No. 22156-2019)

SLP(C) No. of 2024
(Diary No. 8936/2019)

SLP(C) No. 22484/2019

SLP(C) No. 2037/2020

C.A. No. 6553/2022

C.A. No. 9337/2019

SLP(C) No. 4462/2020

SLP(C) No. 13564/2020

SLP(C) No. 19391/2021

SLP(C) No. 1388/2021

SLP(C) No. 15208/2020

SLP(C) No. 14180/2020

SLP(C) No. 10333/2020

SLP(C) No. 13284/2020

SLP(C) No. 1167/2021

SLP(C) No. 2249/2021

SLP(C) No. 1216/2021

SLP(C) No. 4212/2021

SLP(C) No. 1148/2021

SLP(C) No. 6780/2021

SLP(C) No. 4748/2021

SLP(C) No. 4217/2021

C.A. No. 6561/2024

C.A. No. 4822/2021

C.A. No. 2301/2021

SLP(C) No. 8680/2021

SLP(C) No. 7799/2021

SLP(C) No. 8641/2021

SLP(C) No. 7980/2021

SLP(C) No. 7397/2021

C.A. No. 4668/2024

SLP(C) No. 9020/2021

SLP(C) No. 8998/2021

SLP(C) No. 8994/2021

SLP(C) No. 13013/2021

SLP(C) No. 4381/2022

C.A. No. 6572/2021

SLP(C) No. 15621/2023

C.A. No. 6574/2021

C.A. No. 4910/2021

C.A. No. 5703/2021

C.A. No. 5704/2021

C.A. No. 6334/2021
SLP(C) No. 12307/2021
SLP(C) No. 14010/2021
SLP(C) No. 18092/2021
SLP(C) No. 13064/2021
SLP(C) No. 13665/2021
SLP(C) No. 13052/2021
SLP(C) No. 13745/2021
SLP(C) No. 15783/2021
SLP(C) No. 18779/2021
SLP(C) No. 19090/2021
SLP(C) No. 19933/2021
SLP(C) No. 19953/2021
SLP(C) No. 19917/2021
SLP(C) No. 20744/2021
SLP(C) No. 18892/2021
SLP(C) No. 20431/2021
SLP(C) No. 21901/2022
SLP(C) No. 23978/2022
SLP(C) No. 1032/2023
SLP(C) No. 2292/2023
SLP(C) No. 2445/2022
SLP(C) No. 2535/2022
C.A. No. 306/2024

C.A. No. 10731/2024

SLP(C) No. 5069/2022

SLP(C) No. 3565-3566/2022

SLP(C) No. 8389/2022

SLP(C) No. 8009/2022

C.A. No. 3989/2024

C.A. No. 3990/2024

SLP(C) No. 9128/2022

SLP(C) No of 2024
(Diary No. 8178/2020)

SLP(C) No. 11994/2022

SLP(C) No. 20710/2022

SLP(C) No. 245/2023

SLP(C) No. 20711/2022

SLP(C) No of 2024
(Diary No. 22312/2022)

SLP(C) No of 2024
(Diary No. 3706-2023)

SLP(C) No of 2024
(Diary No. 32038-2023)

SLP(C) No. 7166/2023

SLP(C) No. 7442/2023

SLP(C) No. 14814/2023

SLP(C) No. 18331/2023

SLP(C) No. 11200/2023

SLP(C) No. 14815/2023

SLP(C) No. 10843/2023

SLP(C) No of 2024
(Diary No. 21120/2023)

SLP(C) No of 2024
(Diary No. 24710/2023)

SLP(C) No. 20855/2023

XII-A

SLP(C) No of 2024
(Diary No. 48454/2023)

SLP(C) No of 2024
(Diary No. 1865/2024)

SLP(C) No of 2024
(Diary No. 1866/2024)

SLP(C) No of 2024
(Diary No. 48472/2023)

SLP(C) No. 1360/2024

SLP(C) No. 1365/2024

SLP(C) No. 3353/2024

SLP(C) No. 4075/2024

SLP(C) No. 4958/2024

SLP(C) No of 2024
(Diary No. 14211/2024)

SLP(C) No of 2024
(Diary No. 15771/2024)

SLP(C) No of 2024
(Diary No. 19691/2024)

SLP(C) No of 2024
(Diary No. 28483/2024)

SLP(C) No of 2024
(Diary No. 30960/2024)

SLP(C) No of 2024
(Diary No. 31544/2024)

SLP(C) No of 2024
(Diary No. 31554/2024)

SLP(C) No of 2024
(Diary No. 31629/2024)

SLP(C) No of 2024
(Diary No. 32573/2024)

SLP(C) No of 2024
(Diary No. 32986/2024)

SLP(C) No of 2024
(Diary No. 33600/2024)

SLP(C) No of 2024
(Diary No. 34383/2024)

SLP(C) No of 2024
(Diary No. 37936/2024)

SLP(C) No of 2024
(Diary No. 38694/2024)

ORDER

- 1 Delay condoned.
- 2 By a Circular dated 17 September 2024 of the Central Board of Direct Taxes, Department of Revenue, Ministry of Finance, the monetary threshold of the tax effect for filing an appeal to the Supreme Court has been increased from Rupees two crores to Rupees five crores. The Additional Solicitor General has confirmed that the tax effect in the present matters is less than Rupees five crores.
- 3 Taking note of the above statement, the Civil Appeals and Special Leave Petitions are disposed of. Any questions of law arising from the Civil Appeals and Special Leave Petitions are left open.
- 3 Pending application(s), if any, shall stand disposed of.

.....CJI.
[Dr Dhananjaya Y Chandrachud]

.....J.
[J B Pardiwala]

.....J.
[Manoj Misra]

**New Delhi;
September 24, 2024
-S-**

ITEM NO.4

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).2396/2011

THE COMMISSIONER OF INCOME TAX-5

Appellant(s)

VERSUS

M/S GBL POWER LTD.(NOW KNOWN AS GBLL POWER LTD.)

Respondent(s)

WITH

(WITH APPLICATIONS FOR CONDONATION OF DELAY IN FILING)

WITH

C.A. No. 6274/2012 (XIV-A)

SLP(C) No. 19744/2011 (XIV)

C.A. No. 6278/2012 (XIV-A)

SLP(C) No. 8383/2013 (XIV)

C.A. No. 4982/2015 (XIV-A)

SLP(C) No. 27704/2014 (XIV)

SLP(C) No. 29196/2019 (XIV)

SLP(C) No. 28657/2019

IX

SLP(C) No. 3347/2015

XIV

SLP(C) No. 6057/2010

IX

SLP(C) No. 19622/2017

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SLP(C) No. 10994/2018

IX

C.A. No. 2226/2012

III

C.A. No. 3491/2012

III

C.A. No. 7536-7537/2011

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C.A. No. 6863/2018

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C.A. No. 6214/2021

XIV-A

C.A. No. 4549/2019

XIV-A

C.A. No. 6215/2021

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C.A. No. 9553/2018

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C.A. No. 2280/2019

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SLP(C) No. 7068/2021

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SLP(C) No. 26087/2019

XIV

C.A. No. 272/2021

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C.A. No. 6281/2011

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C.A. No. 5102/2012

XIV-A

C.A. No. 4981/2015

XIV-A

C.A. No. 4430/2012

XIV-A

SLP(C) No. 20650-20651/2012

XIV

SLP(C) No. 20653/2012

XIV

SLP(C) No. 25728/2012

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SLP(C) No. 31859/2012

XIV

C.A. No. 6403/2017

III

SLP(C) No. 22295/2011

IX

C.A. No. 7821/2011

IX

C.A. No. 631/2013

III

SLP(C) No. 21839/2012

IX

C.A. No. 7778/2011

IX

C.A. No. 7666/2011

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C.A. No. 7144/2011

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C.A. No. 247/2012

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C.A. No. 7145/2011

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XIV-A

C.A. No. 8694/2011

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C.A. No. 8046/2011

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C.A. No. 8043/2011

XIV-A

C.A. No. 8695/2011

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C.A. No. 8045/2011

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C.A. No. 8696/2011

XIV-A

C.A. No. 248/2012

XIV-A

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XIV

SLP(C) No. 14122/2020

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SLP(C) No. 14121/2020

XIV

C.A. No. 4960/2013

III

C.A. No. 14315/2015

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C.A. No. 14327/2015

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C.A. No. 14338/2015

XIV-A

C.A. No. 7847/2012

IX

SLP(C) No. 26357/2019

IX

C.A. No. 7010/2012

XIV-A

C.A. No. 4516/2013

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C.A. No. 6817/2013

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C.A. No. 4519/2013

III

SLP(C) No. 21267/2012

XIV

SLP(C) No. 17711/2023

XIV

C.A. No. 1381/2016

XIV-A

C.A. No. 796/2013

XIV-A

C.A. No. 8353/2016

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C.A. No. 10300/2016

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C.A. No. 64/2019

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C.A. No. 169/2019

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C.A. No. 5973/2019

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XIV

C.A. No. 4630/2012

XIV-A

C.A. No. 8219/2012

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C.A. No. 8706/2013

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C.A. No. 5748/2012

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C.A. No. 4/2012

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SLP(C) No. 32803/2018

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C.A. No. 2074/2012

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C.A. No. 2075/2012

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C.A. No. 288/2015

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C.A. No. 3416/2012

IX

C.A. No. 3767/2015

III

C.A. No. 380/2015

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SLP(C) No. 6464/2015

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SLP(C) No. 7558/2015

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SLP(C) No. 19939/2015

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C.A. No. 1566/2016

XII

C.A. No. 9386/2014

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C.A. No. 6375/2016

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SLP(C) No. 12267/2019

XII

C.A. No. 643/2016

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C.A. No. 5975/2014

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C.A. No. 264/2015

III

SLP(C) No. 19009/2012

XIV

C.A. No. 3796/2014

III

C.A. No. 5289/2012

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C.A. No. 5293/2012

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C.A. No. 5292/2012

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C.A. No. 5295/2012

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C.A. No. 5291/2012

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C.A. No. 5288/2012

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C.A. No. 6377/2016

XIV-A

C.A. No. 6380/2016

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C.A. No. 31/2017

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C.A. No. 8721/2018

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C.A. No. 2425/2017

XIV-A

C.A. No. 8718/2018

XIV-A

C.A. No. 9366/2017

XIV-A

C.A. No. 9414/2018

XIV-A

Diary No. 38336-2018

XIV

C.A. No. 1995/2019

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C.A. No. 7021/2021

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C.A. No. 101/2014

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C.A. No. 10731/2017

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C.A. No. 7827/2012

IX

C.A. No. 7211/2012

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C.A. No. 7943/2012

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C.A. No. 745/2013

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C.A. No. 9186/2012

XIV-A

C.A. No. 8328/2012

XIV-A

C.A. No. 626/2015

XIV-A

C.A. No. 627/2015

XIV-A

C.A. No. 628/2015

XIV-A

C.A. No. 631/2015

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C.A. No. 635/2015

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C.A. No. 637/2015

XIV-A

C.A. No. 8799/2012

XIV-A

C.A. No. 630/2015

XIV-A

C.A. No. 629/2015

XIV-A

C.A. No. 636/2015

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C.A. No. 634/2015

XIV-A

C.A. No. 632/2015

XIV-A

C.A. No. 644/2015

XIV-A

C.A. No. 633/2015

XIV-A

C.A. No. 645/2015

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C.A. No. 638/2015

XIV-A

C.A. No. 640/2015

XIV-A

C.A. No. 639/2015

XIV-A

C.A. No. 643/2015

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C.A. No. 641/2015

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C.A. No. 642/2015

XIV-A

SLP(C) No. 10263/2014

XIV

C.A. No. 5713/2015

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C.A. No. 5714/2015

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C.A. No. 5715/2015

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C.A. No. 5716/2015

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C.A. No. 5259/2019

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C.A. No. 5838/2019

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C.A. No. 7684/2019

XII

C.A. No. 7685/2019

XII

C.A. No. 7688/2019

XII

C.A. No. 520/2021

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C.A. No. 2738/2021

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C.A. No. 4452/2021

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C.A. No. 7717/2021

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C.A. No. 7718/2021

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C.A. No. 2228/2022

IV-A

C.A. No. 4701/2022

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C.A. No. 4741/2022

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SLP(C) No. 462/2024

IX

C.A. No. 2955/2014

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C.A. No. 4583/2014

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C.A. No. 1008/2014

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SLP(C) No. 20931/2014

XIV

SLP(C) No. 25404/2016

XIV

SLP(C) No. 4633/2014

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SLP(C) No. 4634/2014

XIV

C.A. No. 1925/2014

III

C.A. No. 1109/2015

IV-A

C.A. No. 9504/2013

III

SLP(C) No. 23921/2022

IX

C.A. No. 3962/2013

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C.A. No. 2782/2014

XIV-A

C.A. No. 4453/2017

III

C.A. No. 11152/2018

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SLP(C) No. 3704/2018

IX

C.A. No. 398/2015

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SLP(C) No. 3556/2018

IX

SLP(C) No. 22255/2019

XII

C.A. No. 930/2016

III

C.A. No. 935/2016

III

C.A. No. 14272/2015

III

C.A. No. 696/2014

X

SLP(C) No. 9445/2014

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SLP(C) No. 14519/2017

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SLP(C) No. 4439/2018

IX

C.A. No. 5689/2014

III

C.A. No. 10235/2014

III

C.A. No. 10236/2014

III

C.A. No. 5132/2015

III

C.A. No. 6063/2016

III

C.A. No. 8428/2014

III

C.A. No. 1458/2017

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C.A. No. 14557/2015

III

C.A. No. 14575/2015

III

C.A. No. 14572/2015

III

C.A. No. 4070/2014

XIV-A

C.A. No. 3276/2017

IV-A

C.A. No. 10573/2018

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C.A. No. 8588/2014

III

C.A. No. 5091/2015

III

C.A. No. 5556/2019

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C.A. No. 6043/2019

III

C.A. No. 14137/2015

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C.A. No. 14138/2015

XII-A

C.A. No. 5674/2014

XII

Diary No. 22359-2018

XV

SLP(C) No. 18952/2018

XV

C.A. No. 4839/2015

XII

SLP(C) No. 2269/2021

XIV

C.A. No. 5798/2015

III

C.A. No. 2108/2016

XII-A

SLP(C) No. 25842/2023

IV-A

SLP(C) No. 3245/2022

XII

C.A. No. 8115/2014

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SLP(C) No. 33438/2014

XIV

C.A. No. 18296/2017

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C.A. No. 18299/2017

XII-A

C.A. No. 553/2020

III

C.A. No. 485/2020

III

C.A. No. 491/2020

III

C.A. No. 4268/2015

III

SLP(C) No. 36425/2014

XI

C.A. No. 5839/2013

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C.A. No. 10797/2014

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SLP(C) No. 9900/2023

XIV

C.A. No. 5385/2016

IV-A

C.A. No. 5382/2016

IV-A

C.A. No. 6489/2016

IV-A

C.A. No. 3768/2015

III

C.A. No. 5301/2015

IV-A

C.A. No. 4375/2015

III

C.A. No. 5099/2015

III

C.A. No. 5385/2015

III

C.A. No. 1061/2017

III

C.A. No. 1548/2017

III

C.A. No. 1300/2019

III

C.A. No. 3343/2016

III

C.A. No. 145/2016

XIV-A

C.A. No. 21852/2017

XIV-A

C.A. No. 1632/2020

XIV-A

SLP(C) No. 14063/2023

XIV

SLP(C) No. 22267/2023

XIV

SLP(C) No. 23595/2023

XIV

Diary No. 51696-2023

XIV

C.A. No. 4731/2024

XIV-A

C.A. No. 144/2016

XIV-A

C.A. No. 3937/2017

XIV-A

C.A. No. 526/2016

XIV-A

C.A. No. 5909/2016

XIV-A

C.A. No. 5905-5906/2016

XIV-A

C.A. No. 5904/2016

XIV-A

C.A. No. 8403/2017

XIV-A

C.A. No. 11201/2017

XIV-A

C.A. No. 6666/2015

XII

SLP(C) No. 24371/2015

IX

C.A. No. 14528/2015

III

SLP(C) No. 16566-16567/2023

IX

C.A. No. 13383/2015

III

C.A. No. 7330/2018

III

C.A. No. 1426/2016

III

C.A. No. 5000/2016

III

C.A. No. 4230/2016

III

C.A. No. 5475/2016

III

SLP(C) No. 22182/2016

XIV

SLP(C) No. 12970/2020

XIV

C.A. No. 13569/2015

XV

SLP(C) No. 15707/2021

IV-A

SLP(C) No. 32938/2018

IX

C.A. No. 4721/2017

XII

C.A. No. 3501/2016

IV-A

C.A. No. 11341/2016

XIV-A

SLP(C) No. 19634/2019

IX

SLP(C) No. 7316/2020

XIV

C.A. No. 4223/2020

IV

C.A. No. 4224/2020

IV

SLP(C) No. 23111-23112/2017

XIV

SLP(C) No. 20708/2017

XIV

SLP(C) No. 16201/2018

XIV

C.A. No. 9161/2018

IV

SLP(C) No. 14994/2019

XIV

C.A. No. 6374/2016

XVI

C.A. No. 10878/2016

III

C.A. No. 10879/2016

III

SLP(C) No. 19377/2023

XIV

C.A. No. 8885/2016

XIV-A

SLP(C) No. 759/2022

IV-A

SLP(C) No. 2348/2022

XIV

SLP(C) No. 2674/2022

XIV

SLP(C) No. 541/2024

XIV

Diary No. 15468-2024

XIV

SLP(C) No. 14062/2023

XIV

SLP(C) No. 1186/2022

XIV

SLP(C) No. 542/2024

XIV

SLP(C) No. 540/2024

XIV

SLP(C) No. 2223/2024

XIV

SLP(C) No. 34613/2016

XII

C.A. No. 11345/2016

III

C.A. No. 1266/2017

III

C.A. No. 3369/2017

XIV-A

C.A. No. 8293/2018

III

C.A. No. 1265/2017

III

C.A. No. 4953/2018

XV

C.A. No. 6013/2018

XV

C.A. No. 3751/2024

III

C.A. No. 7109/2017

III

C.A. No. 7110/2017

III

C.A. No. 2533/2019

III

C.A. No. 5511/2017

III

C.A. No. 5505/2017

III

C.A. No. 18277/2017

III

C.A. No. 8696/2017

III

SLP(C) No. 780/2019

III

C.A. No. 1286/2019

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C.A. No. 12205/2018

XIV-A

SLP(C) No. 2099/2024

XV

SLP(C) No. 529/2019

XV

C.A. No. 8033/2018

XIV-A

C.A. No. 8035/2018

XIV-A

C.A. No. 20044/2017

III-A

SLP(C) No. 33871/2017

XI

C.A. No. 11037/2017

III

C.A. No. 12054/2017

IV

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III

Diary No. 20979-2020

III

C.A. No. 12059/2017

IV

C.A. No. 21832/2017

XIV-A

C.A. No. 8714/2018

XIV-A

C.A. No. 8716/2018

XIV-A

SLP(C) No. 21425/2019

XIV

C.A. No. 8713/2018

XIV-A

C.A. No. 12544/2017

III

C.A. No. 5252/2024

III

C.A. No. 2271/2018

IV-A

SLP(C) No. 760/2019

XIV

SLP(C) No 6520 of 2018

III

C.A. No. 3959/2018

XIV-A

C.A. No. 11491/2018

XIV-A

C.A. No. 10910/2018

III

C.A. No. 10913/2018

III

C.A. No. 10909/2018

III

C.A. No. 10912/2018

III

SLP(C) No. 9296/2018

XIV

SLP(C) No. 17122/2019

IX

SLP(C) No. 28222/2018

XIV

C.A. No. 4886/2018

XV

C.A. No. 4888/2018

XV

C.A. No. 4889/2018

XV

SLP(C) No. 22837/2023

XII

SLP(C) No. 16692/2018

XV

C.A. No. 7345/2024

XII-A

SLP(C) No. 16544/2018

XV

C.A. No. 3379/2023

XV

C.A. No. 3382/2023

XV

C.A. No. 3386/2023

XV

C.A. No. 3384/2023

XV

SLP(C) No. 189/2019

XV

SLP(C) No. 191/2019

XV

SLP(C) No. 26117/2018

XV

C.A. No. 7324/2018

XV

SLP(C) No. 2667/2020

XIV

SLP(C) No. 10733-10734/2021

IX

SLP(C) No. 20303/2021

IX

SLP(C) No. 10122/2022

XII

SLP(C) No. 24884/2018

XIV

SLP(C) No. 23662/2018

IX

SLP(C) No. 31958/2018

IX

SLP(C) No. 21333/2019

IX

SLP(C) No. 15669/2019

IX

SLP(C) No. 15022/2019

IX

SLP(C) No. 15117/2019

IX

SLP(C) No. 21191/2019

IX

SLP(C) No. 17114/2019

IX

SLP(C) No. 23320/2019

IX

C.A. No. 10055/2018

XV

SLP(C) No. 24743/2018

XV

C.A. No. 1714/2024

XIV-A

C.A. No. 12231/2018

XV

SLP(C) No. 9325/2018

XV

SLP(C) No. 6891/2018

XV

SLP(C) No. 8474/2018

XV

SLP(C) No. 11852/2018

XV

Diary No. 17976-2018

XV

SLP(C) No. 11440/2020

XIV

SLP(C) No. 32775/2018

XIV

SLP(C) No. 3826/2019

XIV

C.A. No. 11920/2018

XIV-A

Diary No. 33387-2018

XIV

SLP(C) No. 4174-4175/2023

IV-A

C.A. No. 98/2019

XV

SLP(C) No. 2934-2935/2019

XV

Diary No. 13648-2019

XV

SLP(C) No. 164/2019

XIV

SLP(C) No. 5220/2019

XII

SLP(C) No. 6655/2019

XV

SLP(C) No. 6490/2019

III

SLP(C) No. 7550/2019

III

SLP(C) No. 7502/2019

III

SLP(C) No. 6489/2019

III

SLP(C) No. 6504/2019

III

Diary No. 5852-2019

III

SLP(C) No. 7144/2019

III

SLP(C) No. 6512/2019

III

Diary No. 6041-2019

III

Diary No. 6044-2019

III

SLP(C) No. 7361/2019

III

Diary No. 7696-2019

III

Diary No. 7789-2019

III

SLP(C) No. 9568/2019

III

SLP(C) No. 10397/2019

III

SLP(C) No. 14495/2019

III

Diary No. 6026-2019

III

SLP(C) No. 14478/2019

III

SLP(C) No. 8717/2019

IX

SLP(C) No. 12960/2020

IX

SLP(C) No. 8557/2019

XV

SLP(C) No. 12667/2020

XV

SLP(C) No. 13685/2021

XV

SLP(C) No. 8445/2019

III

C.A. No. 300/2024

XVI

C.A. No. 301/2024

XVI

SLP(C) No. 10311/2019

XIV

Diary No. 5278-2024

XIV

Diary No. 52888-2023

XIV

Diary No. 21061-2017

XIV

Diary No. 30548-2017

XIV

C.A. No. 3933/2024

XIV-A

C.A. No. 5206/2019

XIV-A

C.A. No. 5796/2019

XIV-A

C.A. No. 6274/2019

XIV-A

SLP(C) No. 20001/2019

XIV

SLP(C) No. 14944/2019

III

SLP(C) No. 16615-16618/2019

IX

SLP(C) No. 16007/2019

IV-A

SLP(C) No. 16951/2019

IX

SLP(C) No. 23322/2019

IX

C.A. No. 9674/2019

IV-C

SLP(C) No. 18516/2019

IX

SLP(C) No. 17052/2019

IX

SLP(C) No. 17003/2019

IX

Diary No. 22156-2019

IV-A

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IV-A

SLP(C) No. 22484/2019

IX

SLP(C) No. 2037/2020

IX

C.A. No. 6553/2022

III

C.A. No. 9337/2019

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SLP(C) No. 4462/2020

III

SLP(C) No. 13564/2020

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SLP(C) No. 19391/2021

XII

SLP(C) No. 1388/2021

III

SLP(C) No. 15208/2020

XII

SLP(C) No. 14180/2020

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SLP(C) No. 10333/2020

IX

SLP(C) No. 13284/2020

III

SLP(C) No. 1167/2021

IX

SLP(C) No. 2249/2021

IX

SLP(C) No. 1216/2021

IX

SLP(C) No. 4212/2021

IX

SLP(C) No. 1148/2021

IX

SLP(C) No. 6780/2021

IV-A

SLP(C) No. 4748/2021

IV-A

SLP(C) No. 4217/2021

III

C.A. No. 6561/2024

XII

C.A. No. 4822/2021

IV-A

C.A. No. 2301/2021

XII

SLP(C) No. 8680/2021

XII

SLP(C) No. 7799/2021

XII

SLP(C) No. 8641/2021

XII

SLP(C) No. 7980/2021

XII

SLP(C) No. 7397/2021

XII

C.A. No. 4668/2024

IV-A

SLP(C) No. 9020/2021

III

SLP(C) No. 8998/2021

III

SLP(C) No. 8994/2021

III

SLP(C) No. 13013/2021

III

SLP(C) No. 4381/2022

III

C.A. No. 6572/2021

XIV-A

SLP(C) No. 15621/2023

XIV

C.A. No. 6574/2021

XIV-A

C.A. No. 4910/2021

IV-A

C.A. No. 5703/2021

IV-A

C.A. No. 5704/2021

IV-A

C.A. No. 6334/2021

IV-A

SLP(C) No. 12307/2021

IV-A

SLP(C) No. 14010/2021

IV-A

SLP(C) No. 18092/2021

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SLP(C) No. 13064/2021

IV-A

SLP(C) No. 13665/2021

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SLP(C) No. 13052/2021

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SLP(C) No. 13745/2021

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SLP(C) No. 15783/2021

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SLP(C) No. 18779/2021

IX

SLP(C) No. 19090/2021

IV-A

SLP(C) No. 19933/2021

IV-A

SLP(C) No. 19953/2021

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XII-A

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XVI

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IX

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IX

Diary No. 37936-2024

III

Diary No. 38694-2024

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Date : 24-09-2024 These matters were called on for hearing today.

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**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Delay condoned.
- 2 The Civil Appeals and Special Leave Petitions are disposed of in terms of the signed order. Any questions of law arising from the Civil Appeals and Special Leave Petitions are left open.
- 3 Pending application(s), if any, shall stand disposed of.

CA No 4656/2018 (Arising out of SLP(C) No 6520 of 2018)

- 4 Deregister the Civil Appeal and restore the SLP to its original number, namely, SLP(C) No 6520 of 2018.
- 5 The Special Leave Petition is disposed of in terms of the signed order.

**(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR**

(Signed order is placed on the file)

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**